
(2024) 03 TEL CK 0004

High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Petition No. 5944 Of 2024

Mittapalli Hari Kishan

APPELLANT

Vs

State Of Telangana

RESPONDENT

Date of Decision: March 18, 2024

Acts Referred:

Code of Civil Procedure, 1908 " Order 39 Rule 1, Order 39 Rule 2#Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 " Section 13(2), 34#Recovery of Debts and Bankruptcy Act, 1993 " Section 31B#Registration Act, 1908 " Section 71

Citation: (2024) 03 TEL CK 0004

Hon'ble Judges: N.V.Shravan Kumar, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement